

Supply of Radio-Labelled chemicals

*901. SHRI KAMLA PRASAD SINGH: Will the Prime Minister be pleased to state:

(a) whether any plan has been evolved to ensure supply of radio-labelled chemicals and for indigenous production of restricted enzymes etc. for the growth in areas of agriculture, energy, environment and health;

(b) if so, the details of the plan so evolved; and

(c) in what way it will be useful to the general public?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN):

(a) More than 250 radio labelled compounds are being routinely produced and supplied for use in basic and applied research in Life Sciences in the fields of agriculture, environment and medicine.

(b) A laboratory at Hyderabad for production of radiolabelled bio-molecules was commissioned in November, 1987 and some important P-32 labelled bio-molecules have been developed and are being routinely produced and supplied. A new laboratory at Vashi is in the process of being commissioned. Here, production of a large variety of Carbon-14, Tritium, Sulphur-35 and Phosphorous-32 labelled compounds is planned to be undertaken. When this laboratory becomes fully operational, self-sufficiency in production of labelled compounds to meet the requirements of the country will be largely achieved.

(c) Radiolabelled compounds are essential tools for both basic and applied research in Life Sciences. They are useful for

development of new drugs, diagnostic techniques like radioimmunoassay, development of radiolabelled DNA probes for diagnosis of genetic disorders, screening of population for infection by bacteria, fungus and virus. In agriculture, studies using radiolabelled compounds are of help of engineer plant cells to introduce desired characteristics such as nutritional value, stress tolerance, yield for development of plants resistant to frost, herbicides, pests, etc., and for studies in biological nitrogen fixation.

Labelled compounds have been useful in the management of pesticides. These are also beneficial in the development of suitable microbial systems for the industrial production of antibiotics, vaccines, interferons, amino acids, alcohols, growth hormones, etc.

Development of tourism Infrastructure in Orissa

*903. SHRI BRAJAMOHAN MOHANTY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the schemes taken up during the Seventh Five Year Plan for the development of Tourism infrastructure in Orissa;

(b) whether the targets fixed under these schemes have been achieved; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) During the Seventh Five Year Plan so far, the Central Department of Tourism has sanctioned the following projects for development of tourism infrastructure in Orissa:-

1. Purchase of Motor Yacht for Chilka Lake

2. Purchase of Mini Buses and Elephants for Similipal
3. Purchase of Boats for Nandankanan Zoological Park
4. Yatri Niwas at Satpada
5. Toilet and drinking water facilities at Bhubaneswar
6. Toilet and drinking water facilities at Konark
7. Yatri Niwas at Konark
8. Open Air Theatre at Konark
9. Wayside facilities at Sunabeda
10. Wayside facilities at Taptapani
11. Wayside facilities at Angue
12. Wayside facilities at Rameswar
13. Boats for Bhitarkanika Wildlife Sanctuary
14. Water sports at Chilka Lake
15. Wayside facilities at Bhadrak

(b) The Department does not fix specific targets for completion of projects

(c) Does not arise

News item Captioned "When Crime Has Official Backing"

8373 SHRIR P DAS Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether Government's attention has been drawn to the press report appear-

ing in Mid-day dated 27 January, 1989 under the caption "When Crime Has Official Backing", and

(b) the details of the case and the action taken against the persons responsible?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V PATIL) (a) Yes, Sir

(b) The Central Bureau of Investigation had registered a case against S/Shri V A Ferreira and P M George, Personnel Officers of Air India. While submitting the report, C B I had recommended regular departmental action for minor penalty clause against these Officers. After going through the report, Air India had asked C B I to revise their recommendation, in view of the statement made by both the officers during their investigations. The facts of the case were also brought to the notice of C V C who expressed the view that as far as M/s Ferreira and George are concerned, no regular departmental action seems either possible or necessary and advocated Air India's stand for revision of CBI's recommendations. The Commission also advised Air India and CBI to sort out what action to be taken against both the officers. In view of the advice of the Commission, the case was closed. Since there was nothing adverse against both the officers they were promoted as Dy Personnel Managers.

Delhi Police Anti Dowry Cell

8374 SHRIDAL CHANDER JAIN Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government have received any complaints about the working of the Anti Dowry Cell of Delhi Police

(b) whether Government are contem-